## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:48 ANSWERED ON:24.11.2014 DIGITIZATION OF COURTS

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## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government proposes to digitize all the subordinate courts in the country;
- (b) If so, the details and the advantages likely to accrue as a result thereof along with the steps taken by the Government in this regard;
- (c) Whether all old cases, pendency and those disposed of are also updated in the national data grid;
- (d) if so, the details thereof and if not. the time by which it is likely to be updated; and
- (e) Whether some States are yet to be connected with the national grid and if so. the details thereof?

## **Answer**

## MINISTER OF LAW AND JUSTICE (Shri D. V. Sadananda Gowda)

- (a) to (b): The eCourts Mission Mode Project of the Government is undertaking computerisation of 14249 district and subordinate courts in the country by March, 2015. As on 31atOctober, 2014, out of 14249 courts to be computerised, sites for 14182 courts have been made ready for computerisation, out of which LAN has been installed at 13606 courts, hardware at 13436 courts and software at 13323 courts. The objective of the eCourts project is to provide designated services to litigants, lawyers and the judiciary by universal computerization of district and subordinate courts in the country. The national e-Courts portal (http://www. ecourts.gov,in) provides online services to litigants such as details of case registration, cause list, case status, daily orders, and final judgments. Currently, litigants can access case status information in respect of over 3 crore pending and decided cases in more than 11,000 courts.
- (c) to (e): All the district and subordinate courts computerised under eCourts project have been linked to National Judicial Data Grid (NJDG), which is a common repository of case records across the country. On NJDG, data entry of decided cases is being undertaken and data pertaining to pending cases is being updated on a daily basis. As on 31s` October, 2014, data in respect of more than 3.92 crore cases and more than 60 lakh orders / judgments pertaining to district and subordinate Courts under the jurisdiction of 21 out of 24 High Courts have been uploaded on NJDG. The district and subordinate courts under the jurisdiction of Delhi, Madhya Pradesh and Gujarat are yet to be connected to NJDG.